

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A 109/2008
RTPE 54/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

Versus

SAP AG & Ors.

... Respondents

Appearances : Dr. K.S. Yadav, ADG for the D.G.

ORAL ORDER

10th November, 2009

Let the PIR be filed within a period of eight weeks. This matter shall be listed on **27th January, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 65/2008

RTPE 39/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

M/s. Tripati Durobuild Pvt. Ltd. ... Complainant

- Versus-

M/s. Purearth Infrastructure Ltd. and Anr. ... Respondents

Appearances : Shri Jeevan Prakash, counsel for the complainant.

Shri Dhruv Kapur, counsel for the respondent.

ORAL ORDER

10th November, 2009

Copies of the replies stated to have been filed are supplied to the learned counsel for the complainant. Let the responses, if any, be filed within a week. Two weeks' time is granted for the purpose.

List the matter on **15th December, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 40/2008

I.A. 66/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

M/s. S.L.G. Estate Pvt. Ltd. ... Complainant

- Versus-

M/s. Purearth Infrastrue Ltd. and Anr. ... Respondents

Appearances : Shri Jeevan Prakash, counsel for the complainant.

Shri Dhruv Kapur, counsel for the respondent.

ORAL ORDER

10th November, 2009

Copies of the replies stated to have been filed are supplied to the learned counsel for the complainant. Let the responses, if any, be filed within a week. Two weeks' time is granted for the purpose.

List the matter on **15th December, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 41/2008

I.A. 67/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

Shri Jai Kishan Singhal ... **Complainant**

- Versus-

M/s. Purearth Infrastructure Ltd. Anr. ... **Respondents**

Appearances : Shri Jeevan Prakash, counsel for the complainant.

Shri Dhruv Kapur, counsel for the respondent.

ORAL ORDER

10th November, 2009

Copies of the replies stated to have been filed are supplied to the learned counsel for the complainant. Let the responses, if any, be filed within a week. Two weeks' time is granted for the purpose.

List the matter on **15th December, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 42/2008

I.A. 68/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

M/s. Zee Footwears Pvt. Ltd. ... Complainant

- Versus-

M/s. Purearth Infrastructure Ltd. and Anr. ... Respondents

Appearances : Shri Jeevan Prakash, counsel for the complainant.

Shri Dhruv Kapur, counsel for the respondent.

ORAL ORDER

10th November, 2009

Copies of the replies stated to have been filed are supplied to the learned counsel for the complainant. Let the responses, if any, be filed within a week. Two weeks' time is granted for the purpose.

List the matter on **15th December, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 14/2005

I.A. 13/2005

R.A. 08/2007

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

R.K. Jain Motors Co. ... Complainant

- Versus-

Bajaj Auto Ltd. ... Respondent

Appearances : Shri U.N. Shukla, Advocate for the Complainant.

**Shri K.K. Patra with Ms. Neha Khattan, Advocates
for the Respondent.**

ORAL ORDER

10th November, 2009

It is stated by the learned counsel for the applicant that instructions have been received and the rejoinders to the replies filed by the respondent (both in relation to the application under Section 12-A of the MRTP Act and to the Notice of Enquiry) shall be filed within three weeks.

List the matter on **5th January, 2010.**

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 101/2000

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

- Versus-

Hero Motors

... Respondents

**Appearances : Shri Manoj Gera, Proxy for Shri R.D. Makheeja,
Counsel for the DG.**

**Shri Abhishek Singh, Proxy for Shri Pramod Kr.
Singh, Counsel for the Respondents.**

ORAL ORDER

10th November, 2009

List the matter on **18th November, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 18/2001

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

V.K. Dhir **... Complainant**

- Versus-

Ansal Housing & Construction Ltd. & Anr. **... Respondents**

Appearances : Shri Ajay Singh, Proxy for Shri Gaurav Puri,
Counsel for the Complainant.

Shri Manish Miglani, counsel for the Respondent.

ORAL ORDER

10th November, 2009

A prayer for an adjournment is made on behalf of the complainant stating that the main counsel is absent on account of some personal difficulty. We notice that earlier also on similar grounds, adjournments were prayed for. Since the matter is pending since 2001 and the cross-examination of A.W.1 is to be conducted, a short adjournment is granted in this matter.

List on **18th November, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 20/2007

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

- Versus-

Bharti Airtel & Ors.

... Respondents

Appearances : Dr. K.S. Yadav, ADG for the DG.

Shri Aditya Narain, Advocate for Respondent No. 1.

Shri Ajaypal Singh, Advocate for Respondent No. 3.

ORAL ORDER

10th November, 2009

The admission/denial of the DG's documents shall be carried out in the course of the day, as agreed by the learned counsel for respondent No. 1. The affidavit of evidence of the respondent, if any, shall be filed by 4th January, 2010 and the cross-examination, if required, of the respondent's witness shall be conducted on **28th January, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 174/1997

C.A. 95/2005

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

I.S. Chadha **... Complainant**

- Versus-

R.C. Sood & Co. Ltd. **... Respondent**

Appearances : **Ms. Prabjyoti K. Chadha, Counsel for the Complainant.**

**Shri O.P. Dua, Senior Advocate with Ms. Priyadeep and
Ms. Deepti Mishra, Counsel for the Respondent.**

ORAL ORDER

10th November, 2009

It is stated by the learned counsel for the parties that written submissions indicating the respective stand shall be filed by 23rd November, 2009.

List the matter on **26th November, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 175/1997

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

D.C. Chadha ... **Complainant**

- Versus-

R.C. Sood & Co. Ltd. ... **Respondent**

Appearances : **Ms. Prabjyoti K. Chadha, Counsel for the Complainant.**

**Shri O.P. Dua, Senior Advocate with Ms. Priyadeep and
Ms. Deepti Mishra, Counsel for the Respondent.**

ORAL ORDER

10th November, 2009

It is stated by the learned counsel for the parties that written submissions indicating the respective stand shall be filed by 23rd November, 2009.

List the matter on **26th November, 2009.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No./2009

M.A. 35/2008

RTPE 04/2006

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG]**

... Complainant

- Versus-

Kochi Refiner Ltd.

... Respondent

**Appearances : Shri Manoj Gera, Proxy for Shri R.D. Makheeja,
Counsel for the DG.**

Shri P. Sureshan, Counsel for the Respondent.

ORAL ORDER

10th November, 2009

The reply to the application seeking amendment of the reply,
if any, shall be filed within two weeks.

List the matter on **21st January, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 42/2006

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG] ... Complainant**

- Versus-

Krishna Industrial Corporation ... Respondent

**Appearances : Shri Manoj Gera, Proxy for Shri R.D. Makheeja,
Counsel for the DG.**

Shri V. Mohana, Counsel for the Respondent.

ORAL ORDER

10th November, 2009

It is stated that the learned counsel appearing for the DG is unwell and a prayer is made for an adjournment.

List the matter on **30th November, 2009.**

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

